

to the I.A.S and I.P.S and Central Services during 1958-59;

(a) whether these seats include the quota reserved for 1958-59 only or also those vacancies which remained unfilled during the previous three years,

(c) the total number of applications received from Scheduled Castes and Scheduled Tribes candidates and the total number qualified in the written examination held during 1958-59; and

(d) the number of persons out of them selected?

The Minister of State in the Ministry of Home Affairs (Shri Datar): A statement is laid on the Table of the Sabha [See Appendix VII, annexure No 40]

Equation of Posts in Madhya Pradesh

3533. **Shri Kirtiayya:** Will the Minister of Home Affairs be pleased to state

(a) whether the Union Government have approved the principles evolved by the Government of Madhya Pradesh for equation of posts and determination of seniority of Class I, II and III officers of integrating units of Madhya Pradesh,

(b) if so, what are the principles so evolved and approved,

(c) whether the principles formulated by the Madhya Pradesh Government give equal weightage and treatment to the employees of the former States,

(d) whether the nature and duties of posts held by the officers in merged States of Chhattisgarh and Raygarh of Madhya Bharat were given the same consideration, and

(e) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar): A statement is laid on the Table of the Sabha. [See Appendix VII annexure No. 41.]

13 km.

PAPERS LAID ON THE TABLE

AMENDMENT TO REPRESENTATION OF THE PEOPLE (CONDUCT OF ELECTIONS AND ELECTION PETITION) RULES.

The Minister of Law (Shri A. K. Sen): I beg to lay on the Table, under sub-section (3) of Section 10 of the Representation of the People Act, 1951, a copy of Notification No. G.S.R. 433 dated the 8th April, 1958, making certain further amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1950. [Placed in Library, See No. LT-1879/58]

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha —

(i) Supplementary Statement Seventh Session, 1958 [See Appendix VII, annexure No 42]

(ii) Supplementary Statement Sixth Session, 1958 No VI [See Appendix VII, annexure No 43]

NOTIFICATIONS UNDER FOREIGN EXCHANGE REGULATION ACT

The Deputy Minister of Finance (Shri B. B. Bhagat): I beg to lay on the Table, under sub-section (3) of Section 27 of the Foreign Exchange Regulation Act, 1947, a copy of each of the following Notifications:—

(i) G.S.R. No 179 dated the 14th February, 1958, making certain further amendments to the Foreign Exchange Regulation Rules, 1952. [Placed in Library, See No. LT-1879/58].

[Shri B. R. Bhagat]

(i) G.S.R. No 192 dated the 14th February, 1959. [Placed in Library, See No. LT-1377/59].

NOTIFICATIONS UNDER SEA CUSTOMS ACT

Shri B. R. Bhagat: I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications:—

(i) G.S.R. No. 413 dated the 11th April, 1959

(ii) G.S.R. No 414 dated the 11th April, 1959, making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958

(iii) G.S.R. No 415 dated the 11th April, 1959, making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958 [Placed in Library, See No LT-1375/59]

AMENDMENTS TO CENTRAL EXCISE RULES

Shri B. R. Bhagat: I beg to lay on the Table, under Section 38 of the Central Excises and Salt Act, 1944, a copy of Notification No G.S.R. 460 dated the 21st April, 1959, making certain further amendments to the Central Excise Rules, 1944 [Placed in Library, See No LT-1382/59]

AMENDMENTS TO ESTATE DUTY RULES

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha). I beg to lay on the Table, under sub-section (3) of Section 85 of the Estate Duty Act, 1953, a copy of Notification No. SO 747 dated the 11th April, 1959, making certain further amendments to the Estate Duty Rules, 1953 [Placed in Library, See No LT-1378/59].

12.03 hrs.

PUBLIC ACCOUNTS COMMITTEE SIXTEENTH REPORT

Shri Banga (Tenali): I beg to present the Sixteenth Report of the Public Accounts Committee of the Second Lok

Sabha on the Excesses over Voted Grants and Charged Appropriations disclosed in the (i) Appropriation Accounts (Defence Services), 1955-56; (ii) Audit Report (Defence Services), 1958, (iii) Appropriation Accounts (Civ 1), 1956-57 and Audit Report, 1958, and (iv) Appropriation Accounts of the Government of Delhi for the year 1956-57 (1st April, 1956 to 31st October, 1956) and Audit Report, 1958.

12.03 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I have to announce that Government Business for the week commencing Monday, the 17th April, will consist of—

(1) Consideration of any item of Government Business carried over from today's Order Paper

(2) Consideration of motion for reference of the following Bills to Joint Committee—

- (i) State Bank of India (Subsidiary Banks) Bill
- (ii) State Bank of India (Amendment) Bill
- (iii) Banking Companies (Amendment) Bill

(3) Consideration and passing of—

- (i) Bengal Finance (Sales Tax) (Delhi Amendment) Bill
- (ii) Displaced Persons (Compensation and Rehabilitation) Amendment Bill,
- (iii) Costs and Works Accounts Bill, as passed by Rajya Sabha

(iv) Census (Amendment) Bill, as passed by Rajya Sabha.

(4) Discussion and voting of the Demands for Excess Grants